

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

O.A/350/890/2019

Date of Order: 30.07.2019

**LIBRARY**

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Smt. Baisakhi Singh, widow of Late Sanatan Singh, Ex- Trackman Section Engineer (P-Way) Hijli, KGP South Eastern Railway, residing at Charda, P.O Changual, P.S Kharagpur (L) District – Paschim Medinipur, Pin Code No. 721301.

--Applicant.

Versus

1. The Union of India service, through the General Manager, South Eastern Railway, 11, Garden Reach Road, Kolkata- 700 043.
2. The Divisional Railway Manager, Kharagpur Division, South Eastern Railway, P.O Kharagpur, District – Paschim Medinipur, Pin 721301.
3. The Divisional Finance Manager, Kharagpur Division, South Eastern Railway, P.O Kharagpur, District – Paschim Medinipur, Pin 721301.
4. The Senior Divisional Personal Officer (Settlement), Kharagpur Division, South Eastern Railway, P.O Kharagpur, District – Paschim Medinipur, Pin 721301.
5. The Section Engineer (P-Way), Hijli, P.O Hijli, P.S Kharagpur (Local), District – Paschim Medinipur, Pin 721301.

--Respondents.

For The Applicant(s): Sk. S. Rahaman, counsel

For The Respondent(s): Ms. D.Nag, counsel

**O R D E R (Oral)**

Per: Ms. Bidisha Banerjee, Member (J):

The applicant in this O.A has sought for the following reliefs:

"a) The application for payment of the service benefit of the husband of the applicant and family pension be disposed of and necessary order for payment of all the benefits forthwith.

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b) the service benefit of the deceased husband of the applicant and family pension of the applicant along with arrear and interest be paid immediately."

2. Heard ld. counsel for both the parties.

3. At hearing, ld. counsel for the respondents handed over a copy of the PPO, wherefrom it appears that, the family pension has been authorised to the applicant, Smt. Baisakhi Singh.

4. It appears that the South Eastern Railway has directed the Bank to disburse the family pension to the applicant, till death or remarriage whichever is earlier.

Therefore, we do not find any reason to keep the O.A pending any further.

5. Accordingly, the applicant shall get a copy of the PPO and approach the Bank (PNB) to release the arrears and family pension, which was approved to her since the death of her husband. The same shall be released within 3 months from the date of receipt of a copy of this order with interest @ statutory rate.

For the purpose, the respondents shall extend their necessary cooperation to the applicant so that she gets her due payments within the stipulated time.

6. O.A stands accordingly disposed of. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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